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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR

Date of order: 19.10.95

O.A. No. 303/95

BHINYA RAM

..... Applicant

v.

UOI & ORS.

..... Respondents

COURT

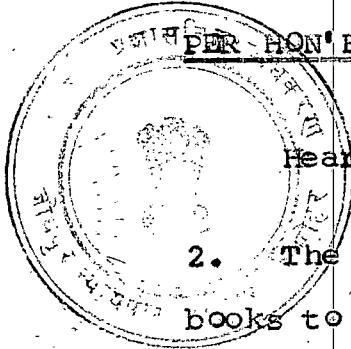
THE HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

THE HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER

...

Mr. J. K. Kaushik, Advocate, for the applicant.

...



PER HON'BLE MS. USHA SEN :

Heard the learned counsel for the applicant.

2. The applicant suspects manipulation in his answer books to papers VII and VIII of the Junior Accounts Officer, Part II examination, the result of which was announced vide the letter dated 14.2.1994 (Annex.A-1). He made a representation regarding his grievance on 13.12.94 (Annex.A-6). On the same date he also took an interview with the respondent no. 2 in the matter. After the interview the applicant seems to have gathered an impression that possibly some pages of his answer books have been changed with those of the answer books of some other candidate. He, therefore, made an application for additional representation on 29.5.95 (Annex.A-7), specifically alleging this fact. A reply has been received from the respondent no. 3 vide the letter dated 6.7.95 (Annex.A-3). In this reply, it has merely been stated that the totalling of the marks in the

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answer books of the applicant has been done again and no errors have been found; it has also been checked that every question has been assessed and that as there is no provision in the Rules for revaluation of the answer books, that has not been done.



3. It would be seen from the reply of the respondents mentioned in the preceding para that there is no specific answer to the point that some sheets of the answer books have been inter-changed with those of another candidates. Since this allegation had been made by the applicant in his representation dated 29.5.95, a specific reply to this could have been given by the respondents.

4. In the circumstances, we hereby direct the respondent no. 3 to examine the allegation of the applicant mentioned in the preceding para and give a specific reply thereto. With this direction the OA stands disposed of at the stage of admission. A copy of the OA may be sent to each of the respondents along-with a copy of this order.

Usha Sen
(USHA SEN)
Member (Adm)

Copy to
(GOPAL KRISHNA)
Vice Chairman

Received
GKearon
1/11/95

Part II and III destroyed
in my presence on 27/10/95
under the supervision of
section officer (I as per
order dated 14/10/95

Section officer (Record)

Copy of Judgment dated
19/10/95 & copy of CR
with Annexures send to
Respondent no. 1 to 3 by
Regd post & vire no. 5884090
Dated 9/11/95

copy
3.11.95